

(2016) 02 SC CK 0014

In the Supreme Court Of India

Case No : I.A. 10-13 of 2015 in Writ Petition(s)(Civil) No(s). 116 of 1998

Justice Sunanda Bhandare Foundation

APPELLANT

Vs

Union of India

RESPONDENT

Date of Decision : 24-02-2016

Acts Referred:

Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 — Section 30

Citation : (2017) 5 SCC 131

Hon'ble Judges : Mr. Dipak Misra and Mr. Shiva Kirti Singh, JJ.

Bench : Division Bench

Advocate : Ms. Manali Singhal, Mr. Ambar Qamaruddin, AOR. Mr. Abhikalp Pratap Singh, Mr. S. Sarfaraz Karim, Mr. Tejasvi Kumar and Mr. Santosh Sachin, Advocates, for the Petitioner; Mr. Abhijit Sengupta, AOR, Mr. Gaurav bhatia, AAG, Mr. Sanjay Visen, Advocate, Mr. Abhishek Chaudhary, AOR, Mr. Anil Kumar Tandale, AOR, Mr. Anil Shrivastav, AOR, Mr. Rituraj Biswas, Advocate, Mr. Aniruddha P. Mayee, AOR, Mr. A. Selvin Raja, Advocate, Mr. Anuvrat Sharma, AOR, Mr. Arjun Garg, AOR, Mr. Arun K. Sinha, AOR, Mr. Ashok Mathur, AOR, Mr. B. Balaji, AOR, Mr. C. D. Singh, AOR, Mr. Dharmendra Kumar Sinha, AOR, Ms. Sunita Sharma, Ms. Rekha Pandey, Mr. R. S. Nagar, Advocates. Mr. D.S. Mahra, AOR, Mr. Gopal Singh, AOR, Ms. Varsha Poddar, Mr. Gopal Singh, Mr. Rituraj Biswas, Ms. Varsha Poddar, Advocate, Mr. G. Prakash, AOR, Mr. Gulshan Bajwa, AOR, Mr. Jagjit Singh Chhabra, AOR, Mr. Kamendra Mishra, AOR, Mr. Khwairakpam Nobin Singh, AOR, Mr. K. V. Mohan, AOR, Mr. M. A. Krishna Moorthy, AOR, Mr. Nirnimesh Dube, AOR, Mr. Soumitra G. Chaudhuri, Advocate, Mr. Parijat Sinha, AOR, Mr. P. N. Gupta, AOR, Mr. Brijesh Kumar Singh, Mr. Hitesh Kumar Sharma, Mr. Vir Parsh Pal Tirpathi, Advocates, Mr. P.N. Ramalingam, AOR, Mr. Prashant Kumar, AOR, Mr. Praveen Swarup, AOR, Mr. P. V. Yogeswaran, AOR, Mr. Rajeev Sharma and AOR, Mr. Rajiv Mehta, AOR, for the Respondent; Mr. Rajiv Nanda, AOR, Mr. M.D. Naseem Mughal, Mr. Himanshu Mishra, Advocates, Mr. Ranbir Singh Yadav, AOR, Mr. Ranjan Mukherjee, AOR, Mr. R. Sathish, AOR, Mrs. Anil Katiyar, AOR, Mr. Satish Vig, AOR, Mrs. D. Bharathi Reddy, AOR, Mr. Shibashish Misra, AOR, Mr. Sunil Fernandes, AOR, Mr. G.M. Kawoosa, Advocate, Mr. T. V. George, AOR, Mr. V. G. Pragasam, AOR, Mr. Vishwa Pal Singh, AOR, Mr. V. N. Raghupathy, AOR, Ms. A. Subhashini, AOR, M/s. Corporate Law Group, AOR, Mr. K.V. Jagdishvaran, Advocate, Ms. G. Indira, AOR, Ms. Hemantika Wahi, AOR, Ms. Jesal Wahi, Ms. Vinakshi Kadan, Advocate, Ms. K. Enatoli Sema, AOR, Mr. Edward Belho, Mr. Amit Kumar Singh, Advocates, M/s. K. J. John & Co., Ms.

Niranjana Singh, AOR, Mr. Suryanarayana Singh, AAG, Ms. Pragati Neekhara, AOR, Ms. Rachana Srivastava, AOR, Ms. Sumita Hazarika, AOR, Ms. Sushma Suri, AOR, Ms. Susmita Lal, AOR, Ms. Rajkumari Banju, AOR, Mr. S.S. Shamsheery, AAG, Mr. Amit Sharma, Mr. Ishu Prayas, Ms. Ruchi Kohli, Advocate, Mr. A. Mariaputham, AAG, Ms. Aruna Mathur, Mr. Avneesh Arputham, Ms. Anuradha Arputham, Mr. Manoj R. Sinha, Mr. Sangram S. Saron, Mr. Shree Pal Singh, Advocates, Mr. A.N.S. Nadkarni, Advocate General, Mr. Anshuman Srivastava, Mr. S.S. Rebello, Ms. P. Bnahdari, Mr. Amir Kusro Jamadar, Mr. Sapam Biswajit Meitei, Mr. S. Vijayanand Sharma, Ms. Linthoingambi Titongam, Mr. Z.H. Isac Haiding, Ms. B. Khushbansi, Mr. Ashok Kumar Singh, Dr. Monika Gusain, Mr. S. Udaya Kumar Sagar, Mr. Krishna Kumar Singh, Advocates, Mr. M. Yogesh Kanna, AOR, Mr. Jayant Patel, Advocate, for the Respondent/State of Uttrakhand

Final Decision : Allowed

Judgement

1. Mr. Ambar Qamaruddin, learned counsel appearing for the applicant in I.A. No.10 of 2015 has drawn our attention to the order dated 24.11.2015 wherein we had recorded that most of the States have filed compliance report. Be it noted, the State of Jharkhand and Karnataka who had not filed the compliance report earlier have filed in the meantime. Mr. Qamaruddin, learned counsel for the applicants has prepared a convenience chart indicating the lacuna in the compliance report. Let a copy of the chart be handed over to the learned counsel appearing all the States who shall file the compliance report within two weeks hence.

2. As far as the University Grants Commission is concerned, Mr. Mr. Manoj R. Sinha, learned counsel who has entered appearance submits that he may be granted a weeks time to file reply to show how the UGC has complied with the provisions of Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995. Prayer stands allowed. Let the matter be listed in the third week of March 2016.